

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF UTTAM CYLINDERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Uttam Cylinders Private Limited
2.	Date of incorporation of the Corporate Debtor	20/11/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4.	Corporate Identity No. of the Corporate Debtor	U28113DL2008PTC185064
5.	Address of the registered office and principal office (if any) of the corporate debtor	G-15, Ground Floor, G.K. House, 187-A, Sant Nagar, East of Kailash, New Delhi-110065 Address at which the books of account are maintained: Plot No. - 41, Sector-6, Faridabad, Haryana-121006
6.	Insolvency commencement date in respect of the Corporate Debtor	11.09.2025 (Order received on 23.09.2025)
7.	Estimated date of closure of insolvency resolution process	10.03.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajesh Ramnani Reg. No.: IBBI/IPA-002/IP-N00993/2020-2021/13187
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-44, Second Floor, Naraina Vihar, New Delhi - 110028, Email: rajeshramnani2407@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	83, National Media Centre, Near Ambience Mall, Sector 24, Gurugram – 122002 Email- cirp.uttamcylinders@gmail.com
11.	Last date for submission of claims	08.10.2025 (14 days from the date of publication of the public announcement)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of Uttam Cylinders Private Limited on 11.09.2025 (Order received on 23.09.2025).

The creditors of Uttam Cylinders Private Limited are hereby called upon to submit their claims with proof on or before 08.10.2025(14 days from the date of the publication of the public announcement) to the interim resolution professional at the email/address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA [NA].

Submission of false or misleading proofs of claim shall attract penalties.



Rajesh Ramnani

Rajesh Ramnani,
Interim Resolution Professional of
Uttam Cylinders Private Limited (in CIRP)
Regn No.: **IBBI/IPA-002/IP-N00993/2020-2021/13187**
AFA valid till 31-Dec-25
Add: 83, National Media Centre, Near Ambience Mall,
Sector 24, Gurugram - 122002.

Date: 24.09.2025
Place: Delhi